

**GOVERNMENT OF INDIA  
AGRICULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:738  
ANSWERED ON:27.11.2012  
ACQUISITION OF LAND OF FARMERS  
Nagar Shri Surendra Singh

**Will the Minister of AGRICULTURE be pleased to state:**

- (a) whether the farmers are being rendered unemployed in case of acquisition of their agricultural lands;
- (b) if so, the reaction of the Government thereto; and
- (c) the steps taken/proposed to be taken by the Government to rehabilitate and ensure employment for the affected farmers?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR)

(a) to (c): As per the Seventh Schedule of the Constitution of India, land including transfer and alienation of agricultural land, fall within the purview of State Governments and, therefore, it is for the State Governments to ensure rehabilitation of affected farmers due to acquisition of their lands. However, Government of India, Ministry of Rural Development has formulated and circulated a National Rehabilitation and Resettlement Policy, 2007 which inter alia aim to minimize acquisition of agricultural land for non-agricultural purposes including preference in giving employment to affected families/persons in the project, subject to availability of vacancies and suitability of their affected persons.